

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

...

O.A.No. 232/93

Monday, this the 17th day of January, 1994

CORAM

Shri N.Dharmadan, Judicial Member

Shri S.Kasipandian, Administrative Member

Shri K.P.Krishnankutty Nair,
Kallampallil Padeettathil,
Prayikkara, Mavelikkara. Applicant

By Advocate Shri M.R.Rajendran Nair

VERSUS

1. The Superintendent of Post Offices,
Mavelikkara Division,
Mavelikkara.

2. The Post Master, Mavelikkara H.O.

3. The Sub Divisional Inspector (Postal),
Mavelikkara. Respondents

By Shri Mathew G.Vadakkal, ACGSC

ORDER

N.Dharmadan, JM

Applicant, a provisional ED Stamp Vendor in Mavelikkara Head Post Office from the date when the regular incumbent, Smt. K.S.Santhamma was promoted, namely, 8.7.92, apprehended termination and approached this Tribunal for a declaration that his services are not liable to be terminated before the selection and appointment of a regular ED Stamp Vendor in accordance with the rules. He has also prayed for the issue of a direction to consider him in the regular selection giving due weightage for his earlier service.

2. We admitted the application on 8.6.93 and passed an interim order. The learned counsel for respondents submitted that no regular selection has been conducted so far, but the applicant is continuing in the present post as per the interim order passed by this Tribunal and he would be considered in the regular selection.

3. Having heard the learned counsel on both sides, we are satisfied that the OA itself can be disposed of with a direction to the first respondent to consider the applicant also in the regular selection for the post of ED Stamp Vendor, Mavelikkara Head Post Office along with other candidates sponsored by the employment exchange as and when such regular selection takes place. We do so. It goes without saying that the applicant shall be eligible for the weightage in the regular selection if he proves that he worked in the same post office on a provisional basis and that the termination of the applicant shall be effected only for appointment of a regularly selected ED Stamp Vendor.

4. In the result this original application is disposed of with the above observation/direction.

5. There will be no order as to costs.



(S. Kasipandian)
Member (A)



(N. Dharmadan)
Member (J)

17.1.94.